

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH
LUCKNOW**

**Original Application No. 332/00466/2019
This the 18th day of October, 2019**

Hon'ble Ms. Jasmine Ahmed, Member - J

Raghav Ram, aged about 61 years, Village Sony Capoor, Post Bamni Kanoongo, District . Gonda.

..... Applicant

By Advocate: Sri Awaneesh Yadav

VERSUS

1. Union of India, through the Secretary, Department of Posts, Dak Bhawan, New Delhi.
2. The Chief Post Master General, Parimandal, Lucknow, U.P.
3. The Uttar Pradesh Mandalyeey Nirikshak, Karnailganj.
4. The Postal Superintendent, Gonda.

..... Respondents

By Advocate: Sri Rajesh Katiyar

O R D E R (ORAL)

It is the contention of the Learned Counsel for the Applicant that the applicant herein is similarly placed with one Sri Ram Narayan Pathak who filed the O.A No. 472 of 2014 before this Tribunal which was decided on 04.03.2016 allowing the O.A in his favour and relief was granted as prayed by him. He further states that the applicant is also exactly similarly situated. In this regard, he drew my attention to page 21 wherein it is seen that the name of the applicant is at SI No. 17 and the name of Sri Ram Narayan Pathak is at SI No. 14 showing the status of both of them are equal. Accordingly, counsel for the applicant states as both of them are similarly situated, similar benefits should have been granted to both of them.

2. Learned counsel for the applicant further states that the applicant has given representation claiming the similar reliefs but no relief has been granted till date by the respondents.

3. Accordingly, applicant is directed to prefer a fresh representation attaching the judgement/order of this Tribunal passed in O.A No. 472/2014 before the respondents within ten days from today and the respondents/competent authority are directed to consider the case of the applicant in the light of the order of this Tribunal passed in O.A No. 472/2014 and if facts are not found otherwise, and it is found that the applicant and Sri Ram Narayan Pathak are similarly situated, the respondents are directed to consider the case of the applicant and grant the similar benefits which have been granted to Sri Ram Narayan Pathak within a period of two months from the date of receipt of certified copy of this order. It is made clear that nothing has been commented on the merit of the case.

4. With the above observation and direction, the O.A stands disposed of. There shall be no order as to costs.

RK

